

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 18 of 2020**

**IN THE MATTER OF:**

Ashok Gulabchand Baid ...Appellant  
Versus  
Starwing Plastic & Chemicals Pvt. Ltd. ...Respondent

**Present**

**For Appellants: Mr. Gulshan Kr. Sachdev, Advocate.**  
**For Respondent: Appeared but attendance not marked.**

**O R D E R**

**29.01.2020** On a cursory look at the Memo of Appeal, we find that the 'Corporate Debtor' has not been arrayed as party Respondent. We direct addition of 'Corporate Debtor' as party Respondent. The Appellant is directed to take steps in that regard within three days. The Appellant shall also provide a copy of the complete paper-book to learned Counsel for the Respondent-IRP within three days.

Learned Counsel for IRP has brought to our notice that the 'Committee of Creditors' has already been constituted on 31<sup>st</sup> December, 2019.

In view of the same, the interim order dated 18<sup>th</sup> January, 2020 is modified to the extent of prohibition as regards constitution of 'Committee of Creditors'.

Post the Appeal 'for orders' on **14<sup>th</sup> February, 2020**.

[Justice Bansi Lal Bhat]  
Member (Judicial)

[Vijai Pratap Singh]  
Member (Technical)

[Shreesha Merla]  
Member (Technical)